

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 12**  
**(IB)-1088(PB)/2020**

**IN THE MATTER OF:**

Axis Bank Ltd.

.... Petitioner/Applicant

Vs.

JMT Auto Ltd.

.... Respondent

**Order under Section 7 of Insolvency and Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 17.01.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH KUMAR SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : A.K Shrivastava, Mr. Akash Sharma

For the RP : Mr. Aman Singhania, Mr. Rajat Kashyap

**ORDER**

**IA-5750/2022, IA-3589/2022, IA-2860/2022, IA-3627/2022,  
RA-59/2022**

Ld. Proxy Counsel Mr. Aman Singhania appeared on behalf of the main counsel Mr. Rajendra Beniwal and requested for another date.

Ld. Counsel Mr. Akhilesh Srivastava is present and presses his application i.e. RA-59/2022. This matter requires physical hearing.

At request, list the matter on 14.02.2023 for physical hearing.

-Sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-Sd-

**(AVINASH KUMAR SRIVASTAVA)**  
**MEMBER (TECHNICAL)**